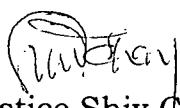


30.4.2010

Sri S.P. Singh, Adv. for the respondents stated that the order dated 22.4.2010 be perused in order to ascertain the conduct of the applicant. It was ordered on 22.4.2010 that by way of last opportunity, the case is adjourned to 30.4.2010. If no one is present for the applicant on the next date, it will be deemed that the applicant has lost interest in prosecuting this case.

In the light of the order dated 22.4.2010, learned counsel for the respondents stated that in spite of the order of the Court, the applicant did not appear even today, hence it may be inferred that he has lost the interest in prosecuting this case. The learned counsel also stated that the applicant has concealed the material fact.

Under these circumstances, the O.A. is dismissed in default of the applicant.


(Justice Shiv Charan Sharma)

Girish/-

~~Opp. party's order~~
Order dated 30.4.2010
Reb. dated 3.5.2010